

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 6060**

TO BE ANSWERED ON THE 11th APRIL, 2017/CHAITRA 21, 1939 (SAKA)

VIP STATUS

6060. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the norms adopted by the Government for according VIP status in the country and the names of the people included under VIP category at present;

(b) whether the sitting Members of Parliament have also been given the status of VIPs and are provided facilities of protocol as and when required under which police protection can be provided;

(c) if so, the details thereof and the reaction of the State Governments thereto;

(d) whether the Government has amended the guidelines related to the security of VVIPs and VIPs in the country;

(e) if so, the details thereof and if not, the action taken/proposed to be taken by the Government in this regard; and

(f) the corrective measures taken/likely to be taken by the Government to check the violation of the Constitution?

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c) There is no official nomenclature whereby any such status as a VVIP or VIP is attributed to an individual. The responsibility for providing security to an individual, including Members of Parliament lies with the State Government/Union Territory Administration concerned in whose jurisdiction such individual ordinarily resides and/or happens to be. Central Government too provides security on the basis of threat assessment done by Central Security Agency.

(d) to (f) In view of reply given at (a) to (c), question does not arise.
